

All India Judicial Services

1876. DR. AMEE YAJNIK: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government has set up any commission to bring all the State Judicial Services under one roof through All India Judicial Services;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P. P. CHAUDHARY): (a) to (c) A comprehensive proposal which was formulated for constitution of All India Judicial Service (AIJS) was recommended by the Committee of Secretaries in November, 2012. The proposal along with views received from High Courts and States was included in the agenda for the Joint Conference of Chief Ministers and Chief Justices of High Courts held on 05th April, 2015. Keeping in view the divergence of opinion among the States and High Courts on constitution of All India Judicial Service (AIJS), the Government has undertaken the consultative process to arrive at a common ground. However, no progress has been made on the subject.

Use of advance technology to prevent accidents

†1877. SHRI NARAYAN RANE: Will the Minister of RAILWAYS be pleased to state:

(a) the safety measures being taken/proposed to be taken by the Ministry to prevent rail accidents at unmanned railway level crossings keeping in view the number of rail accidents;

(b) the type of advanced technology likely to be introduced by Government to prevent accidents and to enhance safety in railway operation and all sectors pertaining to infrastructure; and

(c) by when this advanced technology would be made operational?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAJEN GOHAIN): (a) Indian Railways (IR) have taken the following proactive measures to ensure safety and to prevent accidents at unmanned level crossings:—

† Original notice of the question was received in Hindi.